

the losses the jute industry has already been incurring and if so, to what extent; and

(b) whether Government assured industry that immediately after the report of the Commission regarding the cost structure of sacking, hessian and carpet backing is made known, Government will consider reducing the export duty on all the three items ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK): (a) At current prices of jute and jute goods, the jute industry is not incurring any loss.

(b) No, Sir.

RATES OF PAYMENTS FOR PURCHASE OF CARS BY STATE TRADING CORPORATION

5233. SHRI BHAJAHARI MAHATO: Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether it is a fact that the State Trading Corporation has paid to foreign diplomats, for their cars taken over by the State Trading Corporation, at rates higher than the official rate of exchange;

(b) if so, in how many cases such payments have been made and the reasons therefor; and

(c) the action taken against the officers who have thus infringed the exchange control regulations ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK): (a) No, Sir.

(b) and (c). Do not arise.

EXPORT TARGETS OF STATE TRADING CORPORATION

5234. SHRI BHAJAHARI MAHATO: Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether it is a fact that the State Trading Corporation whose Chairman has announced an export target of nearly Rs. 70 crores, is now nearly Rs. 3 crores short of this target;

(b) if so, the steps taken by Government to ensure that the lag is made up by the end of this financial year; and

(c) the authority held responsible for the loss to the exchequer ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK): (a) The State Trading Corporation has fixed a target of Rs. 60 crores for exports during 1969-70. Exports for about Rs. 30 crores have already been effected and the Corporation expects to effect exports upto the targeted level before the end of the year.

(b) and (c) Do not arise.

U.P. CANTONMENTS (CONTROL OF RENT AND EVICTION) ACT, 1952

5235. SHRI RANDHIR SINGH: Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 2407 on the 3rd December, 1969 and state:

(a) whether it is a fact that the orders issued under Section 14 of the U.P. Cantonments (Control of Rent and Eviction) Act, 1952 cannot be reviewed or cancelled by a District Magistrate;

(b) if so, whether Government propose to empower the District Magistrates to review their own orders issued thereunder; and

(c) if so, when and whether Government propose to consider the desirability of introducing this amendment from the date of commencement of the said Act in order to deal with the cases which have already been reviewed or lying pending for review with the District Magistrates ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L.N. MISHRA): (a) There is no express provision in the Uttar Pradesh Cantonments (Control of Rent and Eviction) Act, 1952 empowering a District Magistrate to review or cancel an order passed by him under Section 14 thereof.

(b) There is no proposal at present under consideration of Government to amend the Uttar Pradesh Cantonments (Control of Rent and Eviction) Act, 1952.

(c) Does not arise.